

[ 3418 ]

HIGH COURT FOR THE STATE OF TELANGANA  
AT HYDERABAD  
(Special Original Jurisdiction)

WEDNESDAY, THE TWENTY THIRD DAY OF OCTOBER  
TWO THOUSAND AND TWENTY FOUR

PRESENT

THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE  
AND  
THE HONOURABLE SRI JUSTICE J SREENIVAS RAO

WRIT PETITION NO: 34210 OF 2015

Between:

P. Achyuta Rao, s/o P Ramarao aged 48 years, occ Member in the State Commission for Protection of Child Rights, office at no. 124 and 125 Swarnia Jayanthi Complex beside Maitrivanam, Ameerpet, Hyderabad

...PETITIONER

AND

1. The State of Andhra Pradesh, represented by its Principal Secretary Department for Women, Children, Disabled and Senior Citizens (JJ), Secretariat, Hyderabad
2. The State of Telangana, represented by its Principal Secretary Department for Women, Children, Disabled and Senior Citizens (JJ), Secretariat, Hyderabad

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a writ or order/s more particularly one in the nature of Writ of Mandamus declaring the notification issued by the Government of Telangana State in The Hindu daily newspaper dated 17-9-2015, in exercise of powers under section 18 of The Commissions for the protection of Child Rights Act 2005, for appointment of Chairperson and Members to the Telangana State Commission for protection of Child Rights Act 2005, as being illegal, arbitrary and unconstitutional

**I.A. NO: 1 OF 2015(WPMP. NO: 44016 OF 2015)**

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to stay all further proceedings pursuant to the impugned proceedings pursuant to notification issued by the Government of Telangana State in The Hindu daily newspaper dated 17-9-2015, pending disposal of the Writ Petition

**Counsel for the Petitioner: SRI. N. KRISHNA SUMANTH REP SRI VIVEK JAIN**

**Counsel for the Respondents: GP FOR WOMEN DEV,CHILD WELFARE**

**The Court made the following: ORDER**

**THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE**

**AND**

**THE HON'BLE SRI JUSTICE J.SREENIVAS RAO**

**WRIT PETITION No.34210 of 2015**

**ORDER:** *(Per the Hon'ble the Chief Justice Alok Aradhe)*

Mr. N. Krishna Sumanth, learned counsel representing  
Mr. Vivek Jain, learned counsel for the petitioner.

2. Learned counsel for the petitioner submits that the  
issue involved in the Writ Petition has been rendered  
academic on account of efflux of time.

3. In view of aforesaid submission, the Writ Petition is  
dismissed as infructuous.

Miscellaneous applications, if any pending, shall stand  
closed. There shall be no order as to costs.

SD/-P. PADMANABHA REDDY  
ASSISTANT REGISTRAR

//TRUE COPY//

  
SECTION OFFICER

To,

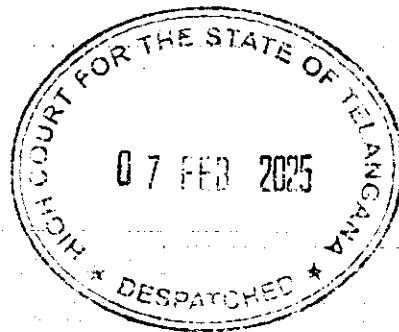
1. One CC to SRI. VIVEK JAIN, Advocate [OPUC]
2. Two CCs to GP FOR WOMEN DEVELOPMENT, CHILD WELFARE, High  
Court for the State of Telangana, at Hyderabad [OUT]
3. Two CD Copies

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**HIGH COURT**

**DATED:23/10/2024**



**ORDER**

**WP.No.34210 of 2015**

**DISMISSING THE WRIT PETITION AS INFRUCTOUS  
WITHOUT COSTS**

PA

11/11/24

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